

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.3 - IA/290(AHM)2023 in Appeal/2(AHM)2021  
in  
**CP(IB) 65 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Reliance Commercial Finance Ltd  
V/s  
Anil Nutrients Ltd

.....Applicant

.....Respondent

**Order delivered on: 15/03/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Atul Sharma, Advocate along with Advocates  
Ms. Aditi Sharma and Mr. Vikram R. Choudhary.  
For the Respondent :

**ORDER**

**IA/290(AHM)2023** is filed by the Liquidator.

Issue Notice to the Respondent.

The applicant is directed to serve the notice and file an affidavit of service of notice within two weeks.

Matter stands adjourned for further consideration on 17.04.2023

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**